

Satpal Vs. Kiran Gupta & Ors.

19/06/2020

File has been received through e-filing by order of Ld. District & Sessions Judge. Let it be checked and registered.

Pr: Sh. Sandeep Mandar, Ld. Advocate for the plaintiff.

Defendant unserved. However Ld. Counsel for plaintiff has stated that defendants has been served through whatsapp. But no one is present on their behalf.

Present matter is a fresh case wherein hearing is taken up through webex. The soft copy of which is available on the official email of the court in respect of plaint, documents and photographs etc. are perused.

At request, arguments are heard on the urgent application for stay. Matter is kept for order on the said application for 20/06/2020 as it is already 03:40 PM and the undersigned has to attend two official webinars 03:40 PM onwards.

Ld. Advocate for the plaintiff shall be informed about the order on 20/06/2020 at 02:00 PM.

Niyay Bindu

SCJ-Cum-RC/North West

Rohini/Delhi / 19/06/2020

Pooja Vs. Amit Bajaj

19/06/2020

A fresh case received through e-filing by way of self assignment. Let it be checked and registered.

Pr: Sh. Amit Vohra, Ld. Advocate for the plaintiff.

Defendant unserved.

Present matter is a fresh case wherein hearing is taken up through webex. The soft copy available on the official email of the court in respect of plaint, documents and photographs etc. are perused.

Submissions heard. Ld. Counsel has requested for an interim order.

In view of the circumstances of the matter, the prayer of plaintiff shall be considered after service of the defendant by plaintiff through email with copy of the plaint and all annexures.

Matter is listed for 26/06/2020 for hearing through video conferencing.

Reader of the court of the undersigned is directed to upload this order on the official website.

Niyay Bindu
SCJ-Cum-RC/North West
Rohini/Delhi
19/06/2020